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**SCHEDULE II  
FORM C  
PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND  
EMPLOYEES**

[Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

25.4.2018

To,  
Mahesh Surekha,  
173, Udyog Bhavan,  
Sonawala Road, Goregaon (E),  
Mumbai- 400 0063.

25 APR 2018

From:

Assistant Commissioner Division II,  
CGST & C.Excise, Mumbai South,  
13<sup>th</sup> Floor, Air India Building,  
Nariman Point, Mumbai- 400 021.

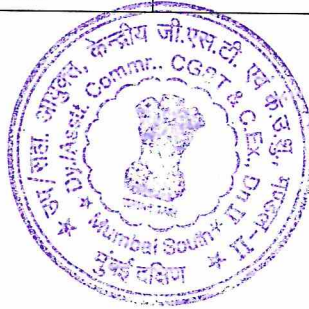
**Subject:** Submission of proof of claim in respect of the liquidation of M/s Deep Water Services (India) Ltd -reg.

The Commissioner CGST & Central Excise, Mumbai South, hereby submits this proof of liquidation in the case of M/s Deep Water Services (India) Ltd. The details for the same are set out below:

<b>PARTICULARS</b>		
1.	NAME OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	COMMISSIONER CGST & CENTRAL EXCISE, MUMBAI SOUTH
2.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITORS FOR CORRESPONDENCE.	13 <sup>th</sup> FLOOR, AIR INDIA BUILDING, NARIMAN POINT, MUMBAI- 400 021. mumbaisouthgst.comm@gmail.com
3.	TOTAL AMOUNT OF CLAIM INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	PRINCIPAL CLAIM: 38,69,710/- INTEREST : 23,44,695/- TOTAL CLAIM : 62,14,405/-



4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE CALIM CAN BE SUBSTANTIATED	ORDER-IN-ORIGINAL NO. AC/CAP/Dn-1/ST-I/06/2016-17 DATED 28.12.2016 PASSED BY ASSISTANT COMMISSIONER, DIVISION-I, SERVICE TAX-I, MUMBAI
5	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATIONAL PROCEEDINGS	NA
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	THE CORPORATE DEBTOR HAD AVAILED EXCESS CENVAT CREDIT BY CLAIMING EXCESS OPENING BALANCE OF CENVAT CREDIT IN APRIL 2012. THEY HAVE NOT APPEALED AGAINST THE ABOVE MENTIONED ORDER DATED 28.12.2016.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NA
8.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITIES	NA
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NA
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	CHEQUE/DD IN FAVOUR OF PRINCIPAL COMMISSIONER CGST & CENTRAL EXCISE, MUMBAI SOUTH
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NONPAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	COPY OF ORDER-IN-ORIGINAL PASSED BY ASSISTANT COMMISSIONER, DIVISION-I, SERVICE TAX-I, MUMBAI (DETAILED IN PARA 4 SUPRA)



Signature of operational creditor or person authorised to act on his behalf	
Name in BLOCK LETTERS	: RAHUL RAICHUR
Position with or in relation to creditor	: ASSISTANT COMMISSIONER, DIVISION II, CGST & CENTRAL EXCISE, MUMBAI SOUTH
Address of person signing	: 13 <sup>TH</sup> FLOOR, AIR INDIA BUILDING, NARIMAN POINT, MUMBAI- 400 021

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

### AFFIDAVIT

I, Rahul Raichur, Assistant Commissioner Division II, CGST & C.Excise, Mumbai South having my office at 13<sup>th</sup> Floor, Air India Building, Nariman Point, Mumbai- 400 021 do solemnly affirm and state as follows:

1. The above named corporate debtor was, at the liquidation commencement date, being the 27<sup>th</sup> day of March 2018, and still is, justly and truly indebted to me in the sum of Rs. 62,14,405/-.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:  
[ORDER-IN-ORIGINAL NO. AC/CAP/Dn-I/ST-I/06/2016-17 DATED 28.12.2016 PASSED BY ASSISTANT COMMISSIONER, DIVISION-I, SERVICE TAX-I, MUMBAI]
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: Not applicable

Solemnly, affirmed at Mumbai on 25th day, of April, 2018

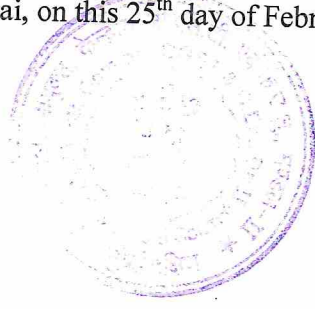


Deponent's signature  
 राहुल रायचुर/RAHUL RAICHUR  
 सहा. आयुक्त/Asstt. Commissioner  
 केन्द्रीय वस्तु एवं सेवा कर, मुंबई दक्षिण  
 CGST, Mumbai South

## VERIFICATION

I, Rahul Raichur, Assistant Commissioner, CGST & C.Excise, Mumbai South hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed there-from.

Verified at Mumbai, on this 25<sup>th</sup> day of February 2018.



*Rahul Raichur*  
25/2/18

Deponent's signature

राहुल रायचुर/RAHUL RAICHUR  
सहा. आयुक्त/Asst. Commissioner  
केन्द्रीय वस्तु एवं सेवा कर, मुंबई दक्षिण  
CGST, Mumbai South